

U.G.C. The other day, the hon. Minister was in Calcutta and had a talk with the Principals of the various Colleges. I would like to know whether he had a talk with them and whether, after this announcement, they have agreed to withdraw the boycott movement that was going on.

Shri M. C. Chaglia: Of course, I could not tell them what the decision was. But I told them that it was wrong for teachers to boycott or to adopt an agitational approach. I am sure that this was the only demand of the principals and of the university and college teachers. Now that we have agreed to it, they will withdraw their agitation.

Shri Muthiah (Tirunelveli): Has the Ministry of Education or the U.G.C. made an assessment as to how much this 80 per cent will cost and also whether it will include the oriental institutions?

Shri M. C. Chaglia: I have got the assessment here as to how much it will cost. I will give the House the figures.

The proposals of the U.G.C. involve an expenditure of Rs. 27.50 crores for the five-year period, 1st April 1966 to 31st March 1971, on both the college teachers—Rs. 26 crores—and on university teachers—Rs. 1.50 crores. If all the State Governments give effect to this proposal of revised pay scales from 1st April 1966, the Centre's share, calculated at 80 per cent, will amount to Rs. 22 crores; this works out on an average to a Central expenditure of about Rs. 4.40 crores per year. That means, out of a total outlay of Rs. 27.50 crores, our share will be Rs. 22 crores in five years, leaving the States to meet about Rs. 5 crores in five years and that is also to be divided among 16 States.

Shri S. Kandappan (Tiruchangoda): I am afraid, fixing of a time limit for this assistance from the Centre will

make the State Governments think twice before accepting this enhanced payment. Once the State Governments enhance the pay of the college teachers and university professors, it will be very difficult for them to go back. They have got to keep it up. So, would it not be better for the Government not to fix any time limit and consult the State Governments later after the scheme is implemented?

Mr. Speaker: A suggestion.

12.38 hrs.

ELECTIONS TO COMMITTEES

(i) CENTRAL ADVISORY COMMITTEE FOR THE NATIONAL CADET CORPS

The Minister of State in the Ministry of Defence (**Shri A. M. Thomas**): On behalf of Shri Y. B. Chavan, I beg to move:

"That in pursuance of sub-section (1) of Section 12 of the National Cadet Corps Act, 1948, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Central Advisory Committee for the National Cadet Corps for the next term commencing from the 1st June, 1966, subject to the other provisions of the said Act and the Rules made thereunder."

Mr. Speaker: The question is:

"That in pursuance of sub-section (1) of Section 12 of the National Cadet Corps Act, 1948, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Central Advisory Committee for the National Cadet Corps for the next term commencing from the 1st June, 1966, subject to the other

[Mr. Speaker]

provisions of the said Act and the Rules made thereunder."

The motion was adopted.

(ii) JOINT COMMITTEE ON JUDGES
(INQUIRY) BILL

Shri Krishnamoorthy Rao (Shimoga): I beg to move:

"That this House recommends to Rajya Sabha that Rajya Sabha do appoint three members of Rajya Sabha to the Joint Committee on the Judges (Inquiry) Bill, 1964, in the vacancies caused by the retirement of Sarvashri Akbar Ali Khan, G. S. Pathak and K. K. Shah from Rajya Sabha and communicate to this House the names of the members so appointed by Rajya Sabha to the Joint Committee."

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The motion was adopted.

(iii) JOINT COMMITTEE ON DELHI
ADMINISTRATION BILL

Shri Krishnamoorthy Rao (Shimoga): I beg to move:

"That this House recommends to Rajya Sabha that Rajya Sabha do appoint two members of Rajya Sabha to the Joint Committee on the Delhi Administration Bill, 1965, in the vacancies caused by the retirement of Shri L. N. Mishra and Kumari Shanta Vasisth from

Rajya Sabha and communicate to this House the names of the members so appointed by Rajya Sabha to the Joint Committee."

Mr. Speaker: The question is:

"That this House recommends to Rajya Sabha that Rajya Sabha do appoint two members of Rajya Sabha to the Joint Committee on the Delhi Administration Bill, 1965, in the vacancies caused by the retirement of Shri L. N. Mishra and Kumari Shanta Vasisth from Rajya Sabha and communicate to this House the names of the members so appointed by Rajya Sabha to the Joint Committee."

The motion was adopted.

(iv) JOINT COMMITTEE ON PATENTS
BILL

Shri Krishnamoorthy Rao (Shimoga): I beg to move:

"That this House recommends to Rajya Sabha that Rajya Sabha do appoint six members of Rajya Sabha to the Joint Committee on the Patents Bill, 1965, in the vacancies caused by the retirement of Sarvashri Arjun Arora, T. Chengalvaroyan, R. S. Doogar, Shyamnandan Mishra, M. R. Shervani and R. P. Sinha from Rajya Sabha and communicate to this House the names of the members so appointed by Rajya Sabha to the Joint Committee."

Mr. Speaker: The question is:

"That this House recommends to Rajya Sabha that Rajya Sabha do appoint six members of Rajya Sabha to the Joint Committee on the Patents Bill, 1965, in the vacancies caused by the retirement of Sarvashri Arjun Arora, T. Chengalvaroyan, R. S. Doogar, Shyamnandan Mishra, M. R. Shervani and R. P. Sinha from Rajya Sabha and communicate to